

AWARD  
BEFORE LOK ADALAT DATED 09.09.2017

HELD AT JHARKHAND HIGH COURT, RANCHI.

(Organized by High Court Legal Services Committee under section 19, Legal Services Authorities Act, 1987 (Central Act).

**BENCH NO. 1**

Cont Case (Civil) No. 451 of 2017

1. Petitioner/Appellant:- Ursula Lugun

Versus,

2. Respondent/O.P.(s):     1     The State of Jharkhand.  
                                  2     Upendra Narayan

Present :-

Name of Hon'ble Judge:-     **Hon'ble Mr. Justice Rongon Mukhopadhyay**

Name of Sr. Advocate Member:-     Mr. Rajeeva Sharma.

AWARD

The dispute between the parties having been referred for determination to the Lok Adalat and the parties having compromised/settled the case/matter upto the extent of Award, the following award is passed in following terms:-

Mr. Amar Kumar Pathak representing the School Education and Literacy Department has submitted that the leave encashment has already been paid to the petitioner.

In view of the said submission sufficient compliance has been made with respect to the order dated 24.11.2016. passed in W.P.(S) No. 2833 of 2016, this application stands disposed of.

The parties are informed that the Court fee, if any, paid by any of them shall be refunded

.....  
Petitioner/Plaintiff/ Appellant

*SD Rongon mukhopadhyay (3)*

.....  
Respondent/O.P.

*[Signature]*  
.....  
Sign. of Advocate Member

(Seal of the Committee)

*Disposed of  
Pl. communicate  
R-an. 14/09*

*True copy  
Box  
22/09/17*

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16/9/17*